

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 118**

**IA(I.B.C)/1251(CH)2024**

**And**

**C.P. (IB)/94(CH)2024**

**IN THE MATTER OF:**

**Ugro Capital Limited**

**...Petitioner-Financial Creditor**

**Versus**

**CMR Green Technologies Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 10.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.08.2024.

Sd/-  
**Court Officer**